

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 157 of 2020

IN THE MATTER OF:

**Ashok Kriplani,
Resolution Professional of
Dreamz Infra India Ltd.**

...Appellant

Versus

**Assistant Commissioner,
South Sub-Division**

...Respondent

Present:

For Appellant : Mr. Vinod Chaurasia, Advocate

O R D E R
(Through Virtual Mode)

22.06.2020 Due to technical break down in Virtual Mode System, hearing could not be conducted.

Let the matter be listed 'for Admission (Fresh Case)' on **25th June, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

/ns/gc/